

COMMITTEE ON SUBORDINATE LEGISLATION
(2017-2018)

(SIXTEENTH LOK SABHA)

THIRTY-SECOND REPORT

**[ACTION TAKEN BY THE GOVERNMENT ON THE RECOMMENDATIONS/
OBSERVATIONS CONTAINED IN THE TWENTY SIXTH REPORT OF THE COMMITTEE
ON SUBORDINATE LEGISLATION (SIXTEENTH LOK SABHA) ON THE
RULES/REGULATIONS FRAMED UNDER AIIMS ACT, 1956]**



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

August, 2018/Shrayana, 1940 (Saka)

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ON SUBORDINATE LEGISLATION (SIXTEENTH LOK SABHA) ON THE
RULES/REGULATIONS FRAMED UNDER AIIMS ACT, 1956]

(PRESENTED TO LOK SABHA ON 7.8.2018)



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LOK SABHA SECRETARIAT
NEW DELHI

August, 2018/Shravana, 1940 (Saka)

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COMPOSITION OF THE COMMITTEE ON SUBORDINATE LEGISLATION (16th LOK SABHA)
(2017-2018)

Shri Dilipkumar Mansukhlal Gandhi

Chairperson

Members

2. Shri Idris Ali
3. Shri Birendra Kumar Chaudhary
4. Shri S. P. Muddahanume Gowda
5. Shri Shyama Charan Gupta
6. Shri Jhina Hikaka
7. Shri Janardan Mishra
8. Shri Prem Das Rai
9. Shri Chandu Lal Sahu
10. Shri Alok Sanjar
11. Shri Ram Prasad Sarmah
12. Adv. Narendra Keshav Sawaikar
13. Shri V. Panneer Selvam
14. Shri Ram Kumar Sharma
15. Shri Nandi Yellaiah

SECRETARIAT

1. Smt Sudesh Luthra - Additional Secretary
2. Shri Ajay Kumar Garg - Director
3. Smt Jagriti Tewatia - Deputy Secretary

(iii)

INTRODUCTION

I, the Chairperson, Committee on Subordinate Legislation having been authorised by the Committee to submit the report on their behalf, present this Thirty-second Action Taken Report.

2. This Report relates to the action taken on the recommendations of the Committee contained in the Twenty Sixth Report (2016-2017) (Sixteenth Lok Sabha) which was presented to Lok Sabha on 7.2.2018.

3. The Committee considered and adopted this Report at their sitting held on 2.8.2018.

4. Minutes of Nineteenth Sitting of the Committee (2017-18) held on 2.8.2018 relevant to this Report are included in Appendix-I of the Report.

5. An Analysis of the Action Taken by Government on the recommendations/ observations contained in the Twenty-sixth Report of the Committee on Subordinate Legislation (Sixteenth Lok Sabha) is given in Appendix II.

New Delhi;
2 August, 2018
11 Sravana, 1940 (Saka)

DILIPKUMAR MANSUKHLAL GANDHI
Chairperson,
Committee on Subordinate Legislation

REPORT

This Report of the Committee on Subordinate Legislation (2017-18) deals with the action taken by the Government on the recommendations contained in their Twenty-sixth Report (Sixteenth Lok Sabha) on the subject ' Rules/Regulations framed under AIIMS Act, 1956' which was presented to the Lok Sabha on 7.2.2018.

2. The Twenty-sixth Report contained recommendations on a number of issues like delay in framing of Regulations, Non-laying of Regulations, Review of AIIMS Rules, Review of AIIMS Regulations, Manpower shortage, and Admission procedure in AIIMS etc.

3. Action taken replies in respect of all recommendations contained in Paras 1 to 10 of Part II of the 26th Report have been received from the Ministry of Health and Family Welfare (Department of Health) on 22 March, 2018.

4. Replies to the observations/recommendations contained in the Report have broadly been categorized as follows:

- | | | |
|-------|--|-----------------------------|
| (i) | Observations/Recommendations which have been accepted by the Government | |
| | Sl. No. 1 to 9 | Total Nos. 9
Chapter II |
| (ii) | Observations/Recommendations which the Committee do not desire to pursue in view of the Government's reply. | |
| | Sl. No. 10 | Total No. 1
Chapter III |
| (iii) | Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration | |
| | Sl. No. Nil | Total No. Nil
Chapter IV |
| (iv) | Observations/Recommendations in respect of which final replies of the Government are still awaited | |
| | Sl. No. Nil | Total No. Nil
Chapter V |

5. The Committee in their original report on the Rules/Regulations framed under the AIIMS Act, 1956 made a number of observations/recommendations covering issues such as delay in framing of Regulations, Non-laying of Regulations, Review of AIIMS Rules and Regulations and Manpower Shortage in AIIMS. On the observations/recommendations made by the Committee, the Action Taken replies have been received from the Ministry of Health and Family Welfare. The Committee note that the Ministry have accepted in principle 9 out of 10 recommendations made by the Committee at Sl. Nos. 1 to 9. However, the conclusive action in all the recommendations is yet to be taken by the Ministry. The Committee do hope and trust that utmost importance would be given to implementation of these observations/recommendations and conclusive action will be taken by the Government. The Committee would like to be apprised about the conclusive action taken by the Government on their observations/recommendations.

6. As regards the recommendation contained in para 10 relating to admissions, the Ministry have submitted that entrance exams for MBBS and other courses of education being conducted by AIIMS are transparent and fair and have stood the test of time and scrutiny of various courts and judicial bodies of the country. Candidates selected through these exams have proven their merit and abilities through their high achievements which make this institution the most sought after institution of its kind in the country. The exams follow statutory Constitutional provisions and policies formulated by the Government of India and Hon'ble courts of India and regulated by the Academic and Governing bodies of the Institute. In view of the aforesaid reply of the Ministry of Health and Family Welfare, the Committee do not desire to pursue this recommendation any further. The observations/recommendations made by the Committee and the action taken replies received from the Ministries concerned have been reproduced and suitably categorized in the succeeding chapters of the Report.

CHAPTER II

RECOMMENDATIONS/OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

Delay in framing of Regulations

1. The Committee note that AIIMS is a statutory Institute established under the All India Institute of Medical Sciences Act, 1956 to serve as a nucleus for nurturing excellence in all aspects of human health care. Sections 28(1) of the Act confers Rules making power on the Central Government and section 28(2) provides for laying of the Rules before both the Houses of Parliament. Similarly, Section 29 of the Act confers Regulations making power on the AIIMS with the prior approval of the Central Government. In this regard, while observing that the Rules under the Act were framed in 1958, the Committee find it appalling to find that the required Regulations under the Act were framed and notified only in the year 1999 i.e. after a gap of almost 43 years. The Committee, therefore fail to understand as to how a large array of areas which were expected to be governed by a well framed set of Regulations were actually governed in the absence of Regulations during the intervening period of 43 years. The Committee do not agree with the submission of the Institute that the regulations were there in some form or the other but without notification and it was only when the new Centres started coming up and their relationship with Central Institute was needed to be defined, that the regulations were notified. The Committee strongly deprecate this kind of callous and ostensible justification by the AIIMS authorities having the effect of belittling the mandatory statutory requirements prescribed in the AIIMS Act, 1956. The Committee squarely blame the Ministry of Health and Family Welfare which is the nodal Ministry for the functioning of the Institute and responsible for giving prior approval to the Regulations framed by the Institute for abrogating their responsibilities by not ensuring framing of Regulations by the Institute for almost 43 years. The Committee have time and again emphasized that the statutory provisions regarding delegated legislation with regard to framing of Rules/Regulations should be strictly adhered to. This precisely is the reason

that the Committee have recommended in their earlier Reports that the Rules/Regulations should be framed within the six months of the coming into force of the Act and in case of any delay, extension of time is needed to be sought from the Committee by the Ministry concerned. The Committee, therefore, reiterate their earlier recommendation and exhort the Ministry of Health and Family Welfare to ensure that in future such kind of lapses do not recur and a monitoring mechanism is put into place to ensure that the requisite Rules/Regulations required to be framed under an Act are framed as soon as possible after the commencement of the Act and in no case this period should exceed six months.

Reply of the Government

Recommendation of the Committee has been noted for further compliance

(Ministry of Health and Family Welfare OM No. V-16020/71/2013-INI-I
dated 22 March, 2018)

Non-laying of Regulations

2. The Committee note that Section 29 (3) of the AIIMS Act, 1956 provides for laying of regulations framed by the Institute before both the Houses of Parliament. The Committee, however, feel dismayed to find that in complete disregard to these statutory provisions, the Regulations which were first framed by AIIMS in 1999 and subsequently also amended a number of times, have never been laid by the Government in the Parliament. In this regard, the Committee also take cognizance of the recommendations made by Committee on Subordinate Legislation, Rajya Sabha in their 178th Report presented to the House on 21.6.2012 wherein that Committee had also expressed their dismay over the delay in framing and non-laying of Regulations under AIIMS Act, 1956 and held the Ministry responsible for such omission (Para 6 of 178th Report). In this backdrop, the Committee trust the submission made by the Ministry of Health and Family Welfare that the amendments to AIIMS Regulations are being finalized and the same will be placed before the two Houses of parliament in a period of six months because the position till date is

status quo even after a lapse of five years after of presentation of the Report of the said Report of the Rajya Sabha Committee. In the opinion of the Committee, effective Parliamentary control is the defining feature of subordinate legislation for the purpose of legislative scrutiny and ensuring that the same have been framed in accordance with the Act. That is why the Committee in their various Reports have impressed upon the need for laying of 'statutory orders' before both the Houses of Parliament, like the 20th Report (7LS) wherein the Committee had recommended that, 'laying on the Table of all orders' in pursuance of powers delegated by Parliament is very significant as it affords an opportunity to Members of Parliament, if they so desire to move any amendment or modification to such 'Order' including a motion for their amendment.' According to the recommendations of the Committee, even the amendments brought out in the principal Rules/Regulations are to be laid on the Table of both Houses of Parliament. The Committee strongly deprecates such lackadaisical attitude of the Ministry towards compliance of statutory provisions laid down in the Act and recommend that responsibility must be fixed in the Ministry/ AIIMS for such brazen violation and non-compliance of prescribed statutory provisions contained in the Act as well as the direction of the Committee on Subordinate Legislation for time-bound framing of Rules and Regulations and the statutes issued of laying in the House, thereby defeating the very purpose of their enactment. The Committee further recommend that Ministry take immediate steps for laying all the Regulations framed till date under the AIIMS Act, 1956 on the Table of both the Houses without any further delay and furnish a compliance report in this regard within 3 months after presentation of the Report in the Parliament.

Reply of the Government

The process of laying of regulations before both the houses of Parliament is being initiated.

Regulation which could not be laid, will be laid very soon.

**(Ministry of Health and Family Welfare OM No. V-16020/71/2013-INI-I
dated 22 March, 2018)**

Review of AIIMS Rules

3. The Committee note that the Rules framed under AIIMS Act, 1956 are very brief and broadly lay down about nomination of members, constitution of Standing Finance Committee, Power and functions of President, creation of Posts and appointments, Budget Estimates, Annual Statement etc. The Rules have been amended only once in the year 1981. However, as regards the review of Recruitment Rules for various faculty and non-faculty posts in the AIIMS are concerned, the Committee note that the Ministry of Health and Family Welfare constituted a Coordination Committee way back in the year 2012 for obtaining commonality in Cadres/ Recruitment Rules of AIIMS, PGIMER and JIPMER and the recommendations of the said Committee after examined by the Ministry/ Institutions concerned have been sent to the Institutes for seeking internal approvals of their Governing Bodies. The Committee, therefore, while observing that there has already been a considerable delay in the completion of review process of the Recruitment Rules, desire that the same may be finalised at the earliest and the Committee may be apprised of the same.

Reply of the Government

With an objective to harmonize the Recruitment Rules, nomenclature of posts, hierarchy of posts and pay scales of various non-faculty posts in the medical institutes of national importance i.e., AIIMS, New Delhi, PGIMER, Chandigarh and JIPMER, Puducherry, a Coordination Committee under the Chairmanship of Deputy Director (Admn.) AIIMS, New Delhi was constituted comprising of Deputy Director Administration and Medical Superintendents of all the three Institutes (AIIMS, New Delhi, PGIMER, Chandigarh and JIPMER, Puducherry) on 27th April, 2012 for bringing uniformity in the Recruitment Rules of all the three above mentioned institutes.

Based on the recommendations of the Coordination Committee, cadre wise proposal of some of the cadres were examined in consultation with Department of Expenditure (DoE). The proposals are further being examined as per advice of DoE. The revision of Recruitment

Rules of AIIMS according to Coordination Committee recommendations will be done subsequently after approval of Competent Authority.

(Ministry of Health and Family Welfare OM No. V-16020/71/2013-INI-I dated 22 March, 2018)

Review of AIIMS Regulations

4. As regards the AIIMS Regulations, the Committee note that the AIIMS regulations were first notified in the year 1999 and subsequently amended in the years 2003, 2009, 2011 and 2012. Also, a review of AIIMS regulations have been undertaken in the past by a number of Committees viz. Valiathan Committee (2006), Sujatha Rao Committee (2008), Sneh Bhargava Committee (2010), Pradhan Committee and Venkatachalam Committee (2015). As per the Ministry of Health and Family Welfare submission, the Venkatachalam Committee was constituted to follow-up on the recommendations made by the Committee on Subordinate Legislation of Rajya Sabha in their 178th Report (presented on 21.06.2012) and 212th Report (presented on 03.09.2013) which *inter-alia* recommended to review regulations to address the issues such as streamlining of the functioning of the governing body, rationalization of fee structure, appointment of Dean/Sub-Dean, delineation of functions of President AIIMS and Director AIIMS, service conditions of Resident Doctors, Senior Residents and Physiotherapists, removal of adhocism in Reservation Policy, incorporation of recommendations of Valiathan Committee, incorporation of Assessment Promotion Scheme into Regulations, and faculty members holding more than one substantive post. However, it was found that the recommendations submitted by other committees were not fully integrated into the recommendations of the Venkatachalam Committee Report and, therefore, another internal committee of AIIMS headed by Prof Balram Airan was constituted in 2016. This Committee has submitted its report in October, 2016 which is being examined by AIIMS.

Reply of the Government

The proposals of the Balram Airan Committee were reviewed by the Governing Body on 21.12.2017. The Governing Body proposed further amendments to the report. These have been incorporated in the revised Rules and Regulations which are pending approval of Governing Body minutes.

(Ministry of Health and Family Welfare OM No. V-16020/71/2013-INI-I dated 22 March, 2018)

5. The Committee feel appalled at such tardy progress for comprehensive review of the AIIMS Regulations which forms the backbone of the overall functioning of this prestigious Institute. As a result, the review process which was initiated in the year 2006 has remained incomplete even after a lapse of 11 long years. In the opinion of the Committee, bringing out necessary amendments in the Rules/ Regulations is an ongoing feature of good governance. Moreover with the increase in number of AIIMS to six and plan to make the number to 12, the review of Rules and Regulations is urgently required. The Committee while deprecating such kind of indecisiveness on the part of the concerned authorities in review of important aspects governing the functioning of the Institute, strongly recommend that the final decisions based on the of recommendations of the Prof. Balram Airan as well as the recommendations of various other committees constituted earlier may be taken without any further delays so as to safeguard the interests of the Institute. The Committee would like to be apprised of action taken in this regard.

Reply of the Government

The proposals of the Balram Airan Committee were reviewed by the Governing Body on 21.12.2017. The Governing Body proposed further amendments to the report. These have been incorporated in the revised Rules and Regulations which are pending approval of Governing Body minutes.

(Ministry of Health and Family Welfare OM No. V-16020/71/2013-INI-I dated 22 March, 2018)

6. The Committee further note that a number of important decisions like introduction of the posts of Dean (Examinations) and Associate Dean (Examinations), increase in the remuneration of residents under the residency scheme, increase in reservation of residents, etc. have been implemented in the Institute through administrative orders instead of appropriate amendments in the relevant rules/ regulations. The Committee take serious note of the way in which the premier Institute of the country is functioning and taking decisions by way of issuing administrative orders instead of implementing necessary amendments in the relevant Rules/ Regulations. The Committee are of the view that administrative orders/ executive orders are no substitute for statutory Rules/Regulations as such orders are not notified through Gazette Notifications and do not enjoy the legal backing of statutory Rules/ Regulations and may cause unnecessary litigations. The Committee, therefore, recommend that instead of implementing important decisions by way of administrative orders which have no legal backing, the Government should bring amendment to the relevant regulations and notify the same.

Reply of the Government

The issue of creation of posts of Dean (Examination) and Associate Dean (Examination) as well as Dean (Research) has been deliberated in the Balram Airan Committee Report which has been placed before the 156th meeting of Governing Body held on 21.12.2017. Further action will be taken by Institute after the approval of Competent Authority.

(Ministry of Health and Family Welfare OM No. V-16020/71/2013-INI-I dated 22 March, 2018)

Manpower Shortage

7. The Committee are of the view that the institute of such high stature has to have not only sufficient manpower but also the most efficient manpower. However, the Committee feel disappointed to find from the submission of the Government that there are 245 vacancies in the faculty and 2025 vacancies in non-faculty staff strength of AIIMS, New

Delhi and 1303 vacancies in the faculty of six new AIIMS established in different States of the country. In this regard, the Committee note that off-late the AIIMS has given special focus in the past one year on filling up the vacancies. As a result 300 additional faculty members and 1000 nurses have been recruited in AIIMS, New Delhi and 301 faculty positions also filled up in six new AIIMS. Further to facilitate expeditious filling up of various posts separate Standing Selection Committees (SSCs) have been constituted for the six new AIIMS. The Committee feel that huge shortage in the non-faculty posts poorly reflects on the flawed recruitment policy of the Institute. The Committee feel that with coming up of more new AIIMS, formulation of a personnel policy covering optimum staff ratio is the need of the hour. This would necessarily involve prior planning viz. preparation of lists of vacancies for the prospective years and schedule for filling up of the same.

Reply of the Government

Recruitment is a continuous process. AIIMS, New Delhi issues advertisement for filling up the posts from time to time. The Institute is being requested for formulation of a personnel policy covering optimum staff ratio as desired by the Committee.

(Ministry of Health and Family Welfare OM No. V-16020/71/2013-INI-I dated 22 March, 2018)

8. As regards filling up of faculty posts, the Committee observe from the submission made by the Ministry that, as high standards have to be maintained in selection, keeping in view the stature of these Institutes of National importance, all the advertised posts could not be filled up, are of the opinion that non-filling of the staff/faculty vacancies takes a toll on the existing staff who have to compensate for the incumbent's position. The Committee feel that the vacancy position in the Institute, poorly reflect on the management of human resources in the Institute and is bound to compromise the efficiency as well as the high standard of the Institution. The Committee, therefore, desire that the issue of manpower shortage in the AIIMS be addressed urgently otherwise the expansion of AIIMS would be futile because in the absence of good doctors /staff, the patients will not get proper and

timely medical facilities which are expected at such prestigious Institutions . The Committee therefore recommend that a comprehensive study should be carried out to address the root cause of non-availability of Doctors of high standards may it be braindrain, comparatively lesser remunerations/facilities shortage of undergraduate/post-graduate seats and colleges, etc. so as to address the issue for all times to come.

9. The Committee further note that in order to address the shortage of doctors, certain measures have been taken by AIIMS such as increasing the upper age limit for the post of Professor and Additional Professor in six new AIIMS and contractual appointment of faculty to overcome the shortage of faculty. The Committee are of the opinion that stop-gap arrangements cannot fulfill the long term needs of the premier institution and may also result in dilution of the standards of the Institute. The Committee, therefore recommend that all-pervasive efforts may be made to plug-in the shortage of staff both at the faculty and non-faculty levels and the vacant posts should be filled up on permanent basis.

Reply of the Government

At present 191 faculty and 2021 non-faculty posts are vacant. Recruitment is a continuous process. Review of vacant posts is undertaken regularly by the Institute and necessary actions are taken to fill up the posts at the earliest.

(Ministry of Health and Family Welfare OM No. V-16020/71/2013-INI-I dated 22 March, 2018)

CHAPTER III

RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLIES

Admissions

10. The Committee note that the AIIMS is not only the nation's prestigious hospital but is also an institution of higher learning in the medical arena. As an educational institution it conducts its own online entrance examination for MBBS course throughout the country followed by counseling. AIIMS also conducts its own online entrance examination for MD/MS/MDS courses followed by counseling. The Committee feel that the entrance exams conducted by AIIMS should be welded with statutory arm to make the entrance more transparent and to remove any ambiguity in the same. As the entrance exam forms the basis for merit based selection of candidates to the undergraduate and post graduate courses there is a need to give it a statutory backing so that no questions are raised on the authenticity of entrance exams. Moreover, on eventuality of any deviation, remedial measures can be taken on the basis of statutory provisions and this will also reduce the scope of litigations. Therefore, the Committee recommend the Ministry to take up measures to bring the entrance exams conducted by AIIMS for various courses within the statutory ambit and apprise the Committee about the action taken in this regard.

Reply of the Government

AIIMS was established as an autonomous institution by an Act of Parliament and has been conducting its own entrance exams for MBBS and other courses of education. These exams are transparent and fair and have stood the test of time and scrutiny of various courts and judicial bodies of the country. Candidates selected through these exams have proven their merit and abilities through their high achievements which make this institution the most sought after institution of its kind in the country. The exams follow statutory constitutional provisions.

and policies formulated by the Government of India and Hon'ble courts of India and regulated by the Academic and Governing bodies of the Institute.

(Ministry of Health and Family Welfare OM No. V-16020/71/2013-INI-I dated 22 March, 2018)

CHAPTER IV

RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH REPLIES OF THE
GOVERNMENT HAVE NOT BEEN ACCEPTED

-NIL-

CHAPTER V

RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH FINAL REPLIES OF THE
GOVERNMENT ARE STILL AWAITED

-NIL-

New Delhi;
2 August, 2018
11 Shravana, 1940 (Saka)

DILIPKUMAR MANSUKHLAL GANDHI
Chairperson,
Committee on Subordinate Legislation

APPENDIX I
(Vide para 4 of the Introduction)

**MINUTES OF THE NINETEENTH SITTING OF THE COMMITTEE ON SUBORDINATE
LEGISLATION (2017-2018)**

The Nineteenth sitting of the Committee (2017-18) was held on Thursday, the 02nd August, 2018 from 1500 hours to 1600 hours in Room No. 148, Third Floor, Parliament House, New Delhi.

PRESENT

Shri Dilipkumar Mansukhlal Gandhi Chairperson

MEMBERS

2. Shri Birendra Kumar Choudhary
3. Shri Shyama Charan Gupta
4. Shri Jhina Hikaka
5. Shri Janardan Mishra
6. Shri Prem Das Rai
7. Shri Chandul Lal Sahu
8. Shri Alok Sanjar
9. Adv. Narendra Keshav Sawaikar
10. Shri Ram Kumar Sharma
11. Shri Nandi Yellaiah

SECRETARIAT

1. Smt. Sudesh Luthra - Additional Secretary
2. Shri Ajay Kumar Garg - Director
3. Shri Nabin-Kumar Jha - Additional Director
4. Smt Jagriti Tewatia - Deputy Secretary

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee. The Committee then considered the following draft Reports:-

- (i) Draft Thirty-first Report on the Rules/regulations governing the functioning of Delhi Police.
- (ii) Draft Thirty-second Report on the Action taken by the Government on the observations/recommendations contained in the 26th Report of the Committee (16th Lok Sabha) regarding Rules/Regulations framed under AIIMS Act, 1956.
- (iii) Draft Thirty-third Report on the Action taken by the Government on the observations/recommendations contained in the 24th Report of the Committee (16th Lok Sabha) regarding National Highway Fee (Determination of Rates and Collection) 2nd Amendment Rules, 2014.
- (iv) Draft Thirty-fourth Action Taken Report on the observations/recommendations contained in the 11th Report of the Committee (16th Lok Sabha) on Cigarettes and other Tobacco Products (Packaging and Labelling) Amendment Rules, 2014.
- (v) Draft Thirty-fifth Action Taken Report on the recommendations/observations contained in 5th Report (16th Lok Sabha) of the Committee.
- (vi) Draft Thirty-sixth Action Taken Report on the recommendations/observations contained in 9th Report (16th Lok Sabha) of the Committee.

3. After deliberations, the Committee adopted the same with slight modifications in the draft 34th Report on Cigarettes and other Tobacco Products (Packaging and Labelling) Amendment Rules, 2014. The Committee also authorized the Chairperson to present the same to the House.

The Committee then adjourned.

APPENDIX II

(Vide para 5 of the Introduction)

Analysis of the Action Taken by Government on the recommendations/ observations contained in the Twenty-sixth Report of the Committee on Subordinate Legislation (Sixteenth Lok Sabha).

I	Total number of recommendations	10
II	Recommendations that have been accepted by the Government [vide recommendations Nos. 1,2,3,4,5,6,7,8 and 9]	9
	Percentage of total	90%
III	Recommendation which the Committee do not desire to pursue in view of Government's replies [vide recommendation No. 10]	1
	Percentage of total	10%
IV	Recommendations in respect of which replies of the Government have not been accepted by the Committee.	Nil
V	Recommendations in respect of which final replies of Government are still awaited	Nil